

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
MA 400/2017 in CP 594/I&BP/2017**

Under Section 22 of IBC, 2016

In the matter of

Dolphin Offshore Enterprises
(Mauritius) Ltd

.... Petitioner

vs.

Unison Engineering & Construction
Pvt Ltd.

..... Respondent.

Order delivered on 25.09.2017

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner: Ms. Apurva Mehta & Ms. Priyanka Patel, Advocates.

For the Respondent: None Present.

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

On the confirmation that has come from Insolvency Bankruptcy Board of India for appointment of Mr. Prabhakar Bhat, No.7, First Floor Shital, Plot No.81, Jain Mandir Marg, Behind Old SIES College, Sion West, Mumbai – 400 022, as Interim Insolvency Resolution Professional, the said Interim Resolution Professional is hereby appointed as Interim Insolvency Resolution professional.

Accordingly, the MA No.400/2017 is hereby allowed.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)